

and commercial crops may be determined by the State Government on a pre-determined basis where necessary). (ii) Ratio of population to agricultural workers. (iii) Per capital industrial output (iv) Number of factory employees per lakh of population or alternatively number of persons engaged in secondary and tertiary activities per lakh of population. (v) Per capital consumption of electricity. (vi) Length of surfaced roads in relation of population or railway mileage in relation to population.

[*Translation*]

Steam Coal to Gujarat

2419. SHRI DILEEP BHAI SANGHANI: Will the Minister of COAL be pleased to state:

(a) the total quantity of steam coal allocation for the industries in Gujarat and the total demand thereof;

(b) whether the industries in Gujarat are not getting the total quantity of steam coal allocated to them;

(c) if so, the steps proposed to be taken in this regard; and

(d) whether the Government are aware that the industrial production has declined due to non-availability of steam coal and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) to (d). Coal is mostly supplied to industrial consumers in Gujarat by rail. Railways have allocated 1220 Box wagons of steam coal per month for industrial consumers including small scale industries in Gujarat for the calendar year 1992. However, actual movement of coal to the State depends on availability of both steam coal and railway wagons. Government is aware that due to movement of coal on priority to core sectors like power, Steel and cement, there have been some shortfalls in movement of coal to the industrial consumers

which may have affected production in such units. However, instructions have been issued to all coal companies that they should supply at least 50% of the linked quantity of coal to industrial consumers in non-core sector, by rail or by road.

[*English*]

Loss Incurring Central Public Undertaking

2420. SHRISHRAVANKUMARPATEL: Will the PRIME MINISTER be pleased to state:

(a) the details of the perennially loss incurring public sector undertakings likely to be closed down after their examination/recommendation by BIFR; and

(b) the accumulated losses so far suffered by them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Based on the performance upto the year 1990-91, there are 54 sick industrial public sector undertakings which are required to be referred to the Board for Industrial and Financial Reconstruction (BIFR) for the formulation of suitable revival/rehabilitation schemes.

(b) The accumulated losses of these PSEs as on 31.3.1991 were Rs. 8494.04 crores.

Leasehold system in Chandigarh

2421. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the issue of conversion of leasehold into freehold in Union Territory, Chandigarh was earlier tagged with Delhi and a preliminary decision was taken in this regard; and

(b) if so, the reasons for excluding

Chandigarh from this decision?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M ARUNACHALAM) (a) Yes Sir

(b) Certain legal and administrative
modalities arising therefrom are being sorted
out

[*Translation*]

New Policy regarding sale of Coal

2422 SHRI LAKSHMI NARAIN MANI
TRIPATHI Will the Minister of COAL be
pleased to state

(a) whether a new policy with regard to
sale of coal has been formulated by Coal
India Limited from January 1992, and if so,
the details thereof,

(b) the policies under which coal was
being sold till now to heavy and small scale
industries and V R K (Bricks Kilns) in vari-
ous States and

(c) whether according to the earlier policy
any amount of Coal India has been outstand-
ing against heavy and small scale industries
and V R K (Bricks Kilns) or whether any
such amount has been written off and if so,
the details thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF COAL (SHRI S B NYAMA-
GOUDA) (a) No Sir No decision has been
taken regarding a new distribution policy

(b) Under the current coal distribution
policy, coal is sold to Heavy and small Scale
Industries and also Brick Kilns in accor-
dance with valid sponsorship issued by the
sponsoring authorities. The demand of these
sectors carry lower priorities than the core
sector e.g. Power, Steel, Railways etc.

(c) Coal India Ltd have informed that no
outstanding dues of any of the industrial or
brick-kiln consumers have been written off.
According to provisional data available with
CIL, following were the gross amounts out-
standing against consumers in different

sectors as on 31 12 91

(Rs in crores)	
Sector	Gross amount outstanding as on 31 12 91
1 Loco	60 32
2 Power	1757 37
3 Steel	217 16
4 Govt	69 02
5 Others	22 28
Total	2126 15

Industries in Madhya Pradesh

2423 SHRI RAMESHWAR PATIDAR
Will the PRIME MINISTER be pleased to
state

(a) the number of small scale, medium
and heavy industries set up in public sector
in Madhya Pradesh during each of the last
three years,

(b) whether any proposal to provide
funds and electricity at cheaper rates for
these industries has been sent by the Gov-
ernment of Madhya Pradesh to the Union
Government and

(c) if so, the action taken by the Union
Government thereon?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI P K
THUNGON) (a) No new Central Public
Sector Enterprise has been set up in the
State of Madhya Pradesh during the last
three years. However, the total investment in
Gross Block has increased from Rs 5396.12
crores as on 1-4-85 to Rs 12900.47 crores
as on 31 3 91 in this state and it ranks third
in terms of Gross Block as on 31 3 91.

(b) and (c) The information is being
collected and will be laid on the Table of the